

(ग) क्या यह भी सच है कि सहायक निदेशक के रूप में नियुक्त किये गये अधिकतर अधिकारी पहले ट्रांसमिशन एग्जीक्यूटिव्स थे; और

(घ) यदि हां, तो प्रोड्यूसरों को जो कि विशेषज्ञ हैं, पदोन्नतियां न देने के क्या कारण हैं ?

**सूचना और प्रसारण मंत्री (श्री वसन्त साठे) :**

(क) 900-1400 रुपये के वेतनमान में वरिष्ठ प्रोड्यूसर के 33 पदों का सृजन किया गया है।

(ख) प्रोड्यूसर और कार्यक्रम एग्जीक्यूटिव भिन्न-भिन्न संवर्गों से संबन्धित हैं। इन दोषी श्रेणियों के लिए कोई संयुक्त वरीयता सूची नहीं है और इनके पदोन्नति चैनल भिन्न-भिन्न हैं, क्योंकि प्रोड्यूसर संविदा कर्मचारी हैं तथा कार्यक्रम एग्जीक्यूटिव नियमित सरकारी कर्मचारी।

(ग) यह सही है कि 1958 और 1965 की अवधि के दौरान ट्रांसमिशन एग्जीक्यूटिव के रूप में नियुक्त किए गए कुछ व्यक्तियों को सहायक केन्द्र निदेशक के रूप में पदोन्नत किया गया है, क्योंकि यह पद ट्रांसमिशन एग्जीक्यूटिव के लिए पदोन्नति चैनल में है और भर्ती नियमों में भी इसकी व्यवस्था है।

(घ) प्रोड्यूसरों की वरिष्ठ प्रोड्यूसर के ग्रेड में उसी तारीख से पदोन्नति को स्वीकृत कर दिया गया है जिस तारीख से कार्यक्रम एग्जीक्यूटिवों को हाल ही में उनके संवर्ग में सहायक केन्द्र निदेशक के रूप में पदोन्नत किया गया था।

**Issue of a commemorative stamp in honour of late Baskara Sethupathi**

1415. SHRI ERA ANBARASU : Will the Minister of COMMUNICATIONS be pleased to state whether Government propose issuing a stamp commemorating late Baskara Sethupathi, a renowned scholar and philanthropist, Raja of Ramanathapuram in Tamil Nadu who was solely responsible for the financial help to send Swami Vivekananda to Chicago for World Religious Conference ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON) : No Sir. There is no such proposal under consideration of the Government.

**Complaints of mismanagement in Swadeshi Mining and Manufacturing Cotton Mills Company Limited**

1416. SHRI CHINTAMANI JENA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) Whether complaints of mismanagement in the Swadeshi Mining and Manufacturing company have been received;

(b) if so, what complaints have been received on account of which inspection under section 209A has been ordered against the Swadeshi Mining and Manufacturing Company Limited;

(c) what is the result of the inspection and the enquiries; and

(d) whether any decision has been taken to stop the mismanagement; and if so, the details thereof ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR) : In the heading to the question, the name of the Company in question has been mentioned as "Swadeshi Mining and Manufacturing Cotton Mills Company Limited" whereas in the body of the question, information has been sought about M/s Swadeshi Mining and Manufacturing Company Limited. On the assumption that the question relates to Swadeshi Mining and Manufacturing Company Limited, the following answer is given :

(a) Yes, Sir.

(b) The complaints related mainly to diversion and syphoning of funds of the company, irregularities in sale of certain assets, manipulation of production figures, charging of personal expenses to the company, non-payment of statutory and workers' dues and principal and interest to the depositors, non-filing of statutory returns, irregular purchase of certain shares from Trusts, irregularities in bank accounts, non-maintenance of cost accounting records, misuse of the assets of the company etc.

(c) and (d) The inspection under section 209-A of the Companies Act has not yet been completed. On receipt of the inspection report, action, as warranted, will be taken.